HARYANA GOVERNMENT
FOREST DEPARTMENT

Notification

The 4th February, 2009

No. S.O.14/C.A/16/1927/S.38/2009-Whereas, the owners of the majority of shares in the land specified in the Schedule given below have, with a view of the conservation of the Environment and Forests, thereon, represented in writing to the Collector of Fatehabad District that the said land may be managed on their behalf of the Divisional Forest officer, Fatehabad Forest Division, Fatehabad, as protected forest on terms mutually agreed upon;

Now, therefore, in exercise of the powers conferred by Sub-section (2) of section 38 of the Indian Forest Act 1927 (16 of 1927), the Governor of Haryana hereby applies the provision of section 30, 32, 33, 34 and 68 of the said act to the land specified in schedule given below :-

Schedule

District	Tehsil	Village with H.B. No.	Description of Fields			Total Area in		
			Khasra No.	Area		Acre	Kanal	Marla
				Kanal	Marla			
Fatehabad	Fatehabad	Gillankhera Hadbast No. 37	159 160	89 22	17 6	14	0	3
				112	03			

P.K. GUPTA
Financial Commissioner & Prinicpal Secretary to Govt., Haryana, Forest Department